

**SC No.22/2021
FIR No.335/2019
PS Nabi Karim
U/s 308/34 IPC
State Vs. Surender Kumar & Ors.**

09/08/2021

File taken up today on second bail application u/s. 439 Cr.PC of accused Manohar Lal @ Prem for grant of interim bail for the period of 30 days on the medical grounds of his wife.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Dr. G.L. Arora, CMO (Administration) and Dr. Manisha, Hindu Rao Hospital, New Delhi are present (through V.C.).
IO/ SI Manmeet Singh is present (through V.C.).
Sh. Satbir Singh, Ld. Counsel for the accused Manohar Lal @ Prem (through V.C.).

Assistant Ahlmad is on leave today.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by Dr. Manisha that the patient Lata was admitted in this hospital and Biopsy of the patient was done and she was discharged from the hospital on 05/08/2021. It is further submitted that the Biopsy report of the patient is awaited and further course of treatment shall be decided after the Biopsy report of the patient Lata.

Arguments heard at length on the aforesaid interim bail application of the accused Manohar Lal @ Prem.

Put up for clarifications, if any/ orders on **10/08/2021**.

Order be uploaded on the website of the Delhi District Court.

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VIJAY SHANKAR
Date: 2021.08.09
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**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)**

**FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Rohit Mundra & Ors.**

09/08/2021

File taken up today on the application of accused Rahul Mittal @ Ashish Mittal for correction/ modification of name of the applicant/ accused in interim bail order dated 31/05/2021.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Ishwari Prasad is present (through V.C.).
Sh. S.P. Yadav and Ms. Meenakshi, Ld. Counsel for the accused Rahul Mittal @ Ashish Mittal.

Assistant Ahlmad is on leave today.

Reply to the aforesaid application of the accused is stated to be filed by the IO/ SI Ishwari Prasad.

It is submitted by counsel for the accused that in the present case, vide order dated 31/05/2021, interim bail order of accused Rohit Mittal was passed by Sh. Satish Kumar, Ld. Vacation Judge/ ASJ, Central District, Tis Hazari Courts, Delhi, however, there is no accused in the name of Rohit Mittal in the present case. It is further submitted that the aforesaid interim bail order was passed in respect of the accused Rahul Mittal @ Ashish Mittal and the accused has filed the present application for correction/ modification of the aforesaid interim bail order dated 31/05/2021 in respect of name change of the accused from Rohit Mittal to Rahul Mittal @ Ashish Mittal. It is further submitted that since the aforesaid interim bail order was passed by Sh. Satish Kumar, Ld. Vacation Judge/ ASJ, Central District, Tis Hazari Courts, Delhi, the present application of the accused be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for transferring the same to the Court of Sh. Satish Kumar, Ld. Vacation Judge/ ASJ, Central District, Tis Hazari Courts, Delhi.

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In view of the above, the aforesaid application of the accused Rahul Mittal @ Ashish Mittal be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **10/08/2021 at 2:00 PM.** Date of 10/08/2021 is given at specific request and convenience of counsel for the accused. Counsel for the accused is directed to appear through V.C. before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **10/08/2021 at 2:00 PM.**

Ahlmad is directed to send the present application of the accused Rahul Mittal @ Ashish Mittal immediately to the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi, complete in all respect.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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**FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Rohit Mundra & Ors.**

09/08/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Rahul Mittal for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Ishwari Prasad is present (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Rahul Mittal (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused Rahul Mittal has already filed an application for correction/ modification of name of the accused in interim bail order dated 31/05/2021 and in view of the same, he may be permitted to withdraw the present interim bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Rahul Mittal is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused Rahul Mittal is at liberty to collect the copy of the present order through electronic mode.

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Date: 2021.08.09
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(Vijay Shankar)

**ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)**

CNR No.DLCT01-001840-2014
SC No.100/2021
FIR No.601/2014
PS Sarai Rohilla
U/s 302/34 IPC
State Vs. Veer Singh

09/08/2021

File taken up today on the bail application u/s 439 Cr.P.C. of accused Veer Singh for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Sudhir Siwas and Sh. Nihit Dalmia, Ld. Counsel for the accused Veer Singh (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused is on interim bail as per the H.P.C. guidelines.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **13/08/2021**. Date of 13/08/2021 is given at specific request and convenience of counsel for the accused.

Issue fresh notice to the IO to appear positively through V.C. on the next date of hearing i.e. **13/08/2021**.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)

**ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)**

**FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Sachin Solanki @ Vishu & Ors.**

09/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Sandeep for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Tej Dutt Gaur is present (through V.C.).
Sh. Rajesh Kaushik, Ld. Counsel for the accused Sandeep (through V.C.).

Assistant Ahlmad is on leave today.

Report not received from the concerned Jail Superintendent and Medical Officer In-charge.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused positively, on **17/08/2021.**

The concerned Superintendent and Medical Officer In-charge are directed to join the proceedings through V.C. on the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

VIJAY
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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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**FIR No.293/2020
PS Prasad Nagar
U/s 452/307/34 IPC
State Vs. Vinod @ Bada & Ors.**

09/08/2021

File taken up today on the bail application u/s 439 Cr.P.C. of accused Prateek Kataria for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Prateek Kataria (through V.C.).

Assistant Ahlmad is on leave today.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 08/06/2021.

It appears that accused/ counsel is not willing to pursue the present regular bail application of the accused. Accordingly, the present regular bail application of the accused Prateek Kataria is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

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**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)**

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC & 25/27 Arms Act
State Vs. Surender & Ors.**

09/08/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Surender for grant of interim bail for the period of 90 days as per H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

None has joined the proceedings through V.C. on behalf of the accused Surender (through V.C.).

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to counsel for the accused for appearance on the next date of hearing.

The aforesaid bail application of the accused be put up for clarifications/ consideration on **18/08/2021.**

Issue notice to the IO for the next date of hearing i.e. **18/08/2021.**

Order be uploaded on the website of the Delhi District Court.

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ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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Date: 2021.08.09
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**FIR No.244/2020
PS Kamla Market
U/s 302/34 IPC
State Vs. Asif @ Sammi & Ors.**

09/08/2021

File taken up today in terms of the order dated 29/07/2021.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Aftab Ahmad @ Munna.

Assistant Ahlmad is on leave today.

Report not received from the concerned Jail Superintendent. On 29/07/2021 also the report was not received from the concerned Jail Superintendent.

Report received from the Incharge, MRD, GIPMER, New Delhi wherein he has requested to provide the correct details of patient for tracing out the medical treatment papers of the patient. Concerned Jail Superintendent is directed to provide the requisite medical documents of the accused to the concerned Official, G.B.Pant Hospital, New Delhi within three days from the date of receiving the order.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused, positively on **18/08/2021.**

Issue notice to the concerned Medical Superintendent, G.B.Pant Hospital to

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file appropriate/ status report positively regarding referral and treatment of the accused Aftab Ahmad @ Munna on or before the next date of hearing. If admission of the accused is required, then, concerned Medical Superintendent is directed to admit the accused immediately in the hospital and to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis.

Put up for further proceedings on **18/08/2021**.

A copy of this order be sent to the concerned Jail Superintendent and Medical Superintendent, G.B.Pant Hospital, New Delhi for compliance and necessary action. Counsel for the accused is at liberty to collect the copy of present order through electronic mode. Order be uploaded on the website of Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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Date: 2021.08.09
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CNR No.DLCT01-008568-2021
SC No.209/2021
FIR No.34/2021
PS Hauz Qazi
U/s 302/307/323/341/34 IPC & 27 Arms Act
State Vs. Mohan Kumar & Ors.

09/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Khajanchhi Babu for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Ms. Priyanka Singh, Ld. Counsel for the accused Khajanchhi Babu (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that she has already sent the judgments to the E-mail of the Court.

It is submitted by Addl. P.P. for the State that he will file the judgments during the course of the day.

At joint request, the aforesaid bail application of the accused be put up for clarifications/ consideration on 12/08/2021. Date of 12/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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**FIR No.98/2018
PS Sadar Bazar
U/s 302/307/34 IPC & 25/54/59 Arms Act
State Vs. Ajay @ Ganja**

09/08/2021

File taken up today on the application of accused Ajay @ Ganja seeking most urgent intervention into the following matter and further request for protection of life of accused and to call complete report from the Superintendent, Jail No.4, Tihar, New Delhi.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Sh. Bharat Dubey, Ld. Counsel for the accused Ajay @ Ganja (through V.C.).

Assistant Ahlmad is on leave today.

Report received from the Jail No.4, Tihar Jail, New Delhi wherein it is mentioned that no application of the accused was found attached to file para wise reply and requested to provide the application of the accused.

Ahlmad is directed to send the copy of the present application of the accused immediately to the concerned Jail Superintendent through E-mail.

Issue notice to the concerned Jail Superintendent to file the detailed/ para wise reply to the application of the accused on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid application of the accused be put up for consideration on **11/08/2021**. Date of 11/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**VIJAY
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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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Applications/ Complaints of Ms. Veena Milind Bagaddeo and Sh. Vinod Kumar Khaire

09/08/2021

File taken up today in terms of the order dated 02/08/2021.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inmate Ulhas Khaire @ Lokeshwar Dev produced from Jail No.10, Rohini Jail, Delhi (through V.C.).
Applicants Ms. Veena Milind Bagaddeo and Mr. Vinod Kumar Khaire have joined the proceedings (through V.C.).
Sh. Archit Kaushik, Ld. Counsel for the inmate Ulhas Khaire @ Lokeshwar Dev (through V.C.).
Sh. Mahender Prasad, Deputy Superintendent, Jail No.10, Rohini Jail, Delhi is present (through V.C.).

Assistant Ahlmad is on leave today.

Report received from the concerned Jail Superintendent.

It is submitted by inmate Ulhas Khaire @ Lokeshwar Dev that he has made the written request to the Jail Authorities, Jail No.10, Rohini, Delhi for shifting from Special Security Ward to Normal Ward/ Barrack in Jail No.10 and his application was considered and he has already been shifted from Special Security Ward to Normal Ward/ Barrack and at present, he has no complaint in respect of the present Normal Ward/ Barrack.

It is submitted by Deputy Superintendent, Jail No.10, Rohini Jail, Delhi that at the written request of the inmate Ulhas Khaire @ Lokeshwar Dev, the inmate has been shifted from Special Security Ward to Normal Ward/ Barrack, Jail No.10, Rohini, Delhi.

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It is submitted by counsel for the inmate that application of the inmate for shifting from one jail to another is pending before the D.G. (Prison), Tihar Jail, New Delhi and he will apprise the status of the same on the next date of hearing.

Heard. In view of the submissions made, the Jail Superintendent, Jail No.10, Rohini, Delhi is directed to file further/ appropriate/ detailed report on the next date of hearing. The Jail Superintendent, Jail No.10, Rohini Jail, Delhi is directed to provide the proper/ adequate safety and security to the inmate Ulhas Khaire @ Lokeshwar Dev.

At the request of inmate, counsel and the applicants, the aforesaid application of the applicants be put up for consideration on **23/08/2021**. Date of 23/08/2021 is given at specific request and convenience of the inmate, counsel and the applicants.

Sh. Mahender Prasad, Deputy Superintendent, Jail No.10, Rohini Jail, Delhi is bound down for the next date of hearing i.e. **23/08/2021**.

Order be uploaded on the website of the Delhi District Court.

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ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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CR No.34/2021

R.B. Enterprises Through Avneet Goyal Vs. State (NCT of Delhi)

09/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. P.K. Sharma and Sh. Gaurav Aggarwal, Ld. Counsel for the revisionist
(through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1
(through V.C.).

None has joined the proceedings through V.C. on behalf of the respondent
No.2 and 3.

Ms. Jyoti Verma, Ld. Proxy counsel for counsel for the respondent No.4
(through V.C.).

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-
appearance of the respondent No.2 and 3.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No.
5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No.
372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the
Hon'ble High Court of Delhi, the present matter is adjourned for arguments/ further
proceedings on **09/11/2021**. Date of 09/11/2021 is given at specific request and convenience
of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

09/08/2021(G)

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**SC No.205/2021
FIR No.698/2020
PS Kotwali
State Vs. Shubham Kashyap @ Preet & Anr.**

09/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused have not joined the proceedings through V.C.
Sh. Gaurav Singhal, Ld. Counsel for the accused Nisha Khan (through V.C.).

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **09/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**VIJAY
SHANKAR**
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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Date: 2021.08.09
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**SC No.14/2021
FIR No.62/2019
PS Paharganj
State Vs. Veeru @ Veeru Vaid**

09/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Accused has not joined the proceedings through V.C.

Sh. Manish Sharma, Ld. Legal Aid Counsel for the accused (through V.C.).

Assistant Ahlmad is on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **09/11/2021**.

Issue notice to the IO for the next date of hearing.

**VIJAY
SHANKAR**
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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At this stage, accused is produced from J/C through V.C. from Jail No.3. He has been apprised with the orders and next date of hearing.

Put up on the date already fixed i.e. **09/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**VIJAY
SHANKAR**
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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**SC No.119/2021
FIR No.313/2019
PS Burari
State Vs. Vinod & Ors.**

09/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused have not joined the proceedings through V.C.
Sh. Deepak Vuttsya, Ld. Counsel for the accused Vinod (through V.C.).

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **09/11/2021**. Date of 09/11/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

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Date: 2021.08.09
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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

State Vs. Vinod @ Bada & Ors.
FIR No.293/2020
PS Prasad Nagar
U/s 452/307/34 IPC

09/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Accused Bhumik is present with Ld. Counsel Sh. Sanjay Rathi (through V.C.).

Accused Ankush Dubey is present with Ld. Counsel Sh. Sanjay Singh (through V.C.).

Remaining accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused Bhumik that accused Bhumik is on interim bail as per the H.P.C. guidelines.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the remaining accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **09/11/2021**.

Order be uploaded on the website of the Delhi District Court.

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Date: 2021.08.09
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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

CNR No.DLCT01-000185-2015
SC No.60/2021
FIR No.415/2015
PS Kotwali
State Vs. Sunil & Ors.

09/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Chander Pal Singh is present with Ld. Counsel Sh. Ravinder Aggarwal (through V.C.).
Accused Sunil and Jugnu are present with Ld. Counsel Sh. Vikas Tomar (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh and Lalit @ Babloo (through V.C.).
Sh. Harsh Vardhan Sharma, Ld. Counsel for the accused Sunil Rathore (through V.C.).
Sh. Shailendra Singh, Ld. Counsel for the accused Laxman (through V.C.).
Sh. Saurabh Tiwari, Ld. Counsel for the accused Harender (through V.C.).
Remaining accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the remaining accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **09/11/2021**. Date of 09/11/2021 is given at specific request and convenience of counsel for the aforesaid all accused.

Order be uploaded on the website of the Delhi District Court.

VIJAY SHANKAR Digitally signed by VIJAY SHANKAR
Date: 2021.08.09 15:12:37 -0700
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

CA No.40/2021
Akhil Jain Vs. Ankita Jain

09/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Anant Bhushan, Ld. Counsel for the appellant (through V.C.).
Sh. Manish Sharma, Ld. Legal Aid Counsel for the respondent (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the parties that in the present case, there is possibility of compromise between the parties and the present matter be referred to the Mediation Centre (Central), Tis Hazari Courts, Delhi. Heard. Request is allowed.

At joint request of counsel for the parties, the present matter is referred to the Mediation Centre (Central), Tis Hazari Courts, Delhi on **12/08/2021 at 2:00 PM.** Parties/ counsel are directed to appear before the Mediation Centre (Central), Tis Hazari Courts, Delhi through V.C. on **12/08/2021 at 2:00 PM.**

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for compromise, if any and arguments on **09/11/2021.** Date of 09/11/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

VIJAY
SHANKAR
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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Date: 2021.08.09
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**SC No.13/2021
FIR No.171/2017
PS Lahori Gate
State Vs. Amjad**

09/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused has not joined the proceedings (through V.C.).
Sh. Manish Shrama, Ld. Legal Aid Counsel for the accused (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that the accused is in J/C in the present case.

Issue production warrants against the accused, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **09/11/2021**. Date of 09/11/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**VIJAY
SHANKAR**
(Vijay Shankar)
**ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)**

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Date: 2021.08.09
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**SC No.214/2021
FIR No.335/2020
PS Chandni Mahal
U/s 307/323/341/34 IPC
State Vs. Mohd. Osama & Anr.**

09/08/2021

Fresh case received by way of assignment. It be checked and registered.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **09/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**VIJAY
SHANKAR**
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

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CNR No.DLCT01-005963-2021
FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Sachin Solanki @ Vishu & Ors.

09/08/2021

File taken up today on receiving of letter bearing No.F.4/SCJ 4/AS/UT/2021/5921 dated 07/08/2021 of Deputy Superintendent, Jail No.4, Tihar, New Delhi regarding bail confirmation in respect of accused Rahul S/o Sh. Sanjay in FIR No.319/2020 PS Nabi Karim.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Assistant Ahlmad is on leave today.

Ahlmad has filed the report regarding bail status of accused. As per report, accused Rahul S/o Sh. Sanjay R/o BB-200, Ashoka Basti, Nabi Karim, Delhi is not on bail in this case FIR No.319/2020 u/s. 302/34 IPC PS Nabi Karim. Intimation in this regard be sent to the concerned Jail Superintendent through E-mail.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)

ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)

**FIR No.485/2014
PS Timarpur
U/s 395/397/307/308/325/341/365/411/34 IPC & 27 Arms Act
State Vs. Pramod**

09/08/2021

File taken up today on furnishing of bail bonds of accused Pramod.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Pramod and Sureties Sh. Amit Chaudhary and Sh. Narender are
present with Ld. Counsel Sh. Diwakar Chaudhary (through V.C.).

Assistant Ahlmad is on leave today.

SHO/ IO is directed to verify the address of aforesaid both sureties and
documents of the sureties attached with the bail bonds and file appropriate report on

11/08/2021.

Order be uploaded on the website of the Delhi District Court.

VIJAY
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VIJAY SHANKAR
Date: 2021.08.09
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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
09/08/2021(G)